GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 922 TO BE ANSWERED ON 08.02.2021

INDUSTRIAL ACCIDENTS

†922. SHRI ARUN SAO: SHRI VIJAY BAGHEL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the descriptive report of annual or other period of industrial accidents is prepared by listing industrial accidents occuring in heavy industries and the measures taken by the Government to curb industrial incidents in the country during the last five years and if so, the details thereof;
- (b)whether the descriptive details of industrial accidents that took place during the last five years in the State of Chhattisgarh have been prepared and if so, the details thereof;
- (c)whether any report has been prepared in this regard and if not, the reasons therefor; and
- (d) the details of compensation and other facilities given to the labourers and employees involved in the industrial accidents during the last five years in the State of Chhattisgarh?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

(a) to (d): The Central Government has enacted the Factories Act, 1948, for ensuring the occupational safety, health and welfare of the workers employed in the factories registered under the Factories Act, 1948. There are elaborate provisions pertaining to health, safety, welfare, hazardous processes, working hours, penalties and Contd..2/-

procedures etc. under the Act and the Rules framed thereunder are adequate to ensure safety and health of the workers working in the registered factories. The Occupier and Managers of the factories registered under the Act are required to comply with the provisions of the Act and the Rules framed thereunder and in case of violation of any of the provision of the Act and Rules, the Chief Inspector of Factories/Directorate of Industrial Safety and Health of the State Governments are empowered to initiate penal action against the occupier and manager of the factories.

Directorate General Factory Advice Service & Labour Institutes (DGFASLI), an attached office of Ministry of Labour and Employment through correspondence with the Chief Inspector of Factories/Directorates of Industrial Safety and Health of the States/Union Territories collects information of fatal injuries, non-fatal injuries, details of prosecutions, convictions, number of inspections etc. in the factories registered under the Factories Act, 1948 including heavy industries. The details of fatal and non-fatal injuries for the calendar years 2014, 2015, 2016, 2017 and 2018 are at Annexure I and II. However, DGFASLI doesn't maintain descriptive details of industrial accidents in the country.

The compensation to the labourers and employees for the accidents occurred in the factories are provided by the respective factory owners in terms of relevant provisions of the Employees' Compensation Act, 1923.

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ANNEXURE REFERED TO IN REPLY TO PART (a) TO (d) OF LOK SABHA ADMITTED UNSTARRED QUESTION NO: 922 FOR ANSWER ON 08.02.2020 REGARDING INDUSTRIAL ACCIDENTS.

State/UT-wise details of Fatal Injuries in registered factories (2014 – 2018)

| SI. | State/UT | 2014 | 2015 | 2016 | 2017 | 2018 |
|-------|--|------|------|------|------|------|
| 1 | Andaman and Nicobar Islands | # | # | # | # | # |
| 2 | Andhra Pradesh | 82 | 68 | 68 | 68 | 61 |
| 3 | Arunachal Pradesh | * | * | * | * | # |
| 4 | Assam | 13 | 8 | 12 | 10 | 12 |
| 5 | Bihar | 2 | 10 | 11 | 17 | 21 |
| 6 | Chandigarh | # | # | 1 | 1 | # |
| 7 | Chhattisgarh | 113 | 74 | 81 | 72 | 91 |
| 8 | Daman and Diu & Dadra and Nagar Haveli | 21 | 12 | 15 | 16 | 25 |
| 9 | Delhi | 1 | 6 | 10 | 37 | 5 |
| 10 | Goa | 5 | 8 | 3 | 5 | 3 |
| 11 | Gujarat | 209 | 206 | 272 | 229 | 263 |
| 12 | Haryana | 35 | 41 | 67 | 49 | 45 |
| 13 | Himachal Pradesh | 13 | 4 | 9 | 14 | 9 |
| 14 | Jammu and Kashmir | 3 | # | 1 | # | # |
| 15 | Jharkhand | 32 | 29 | 21 | 17 | 18 |
| 16 | Karnataka | 84 | 72 | 54 | 49 | 85 |
| 17 | Kerala | 24 | 20 | 18 | 16 | 22 |
| 18 | Lakshadweep | * | * | * | * | * |
| 19 | Madhya Pradesh | 41 | 44 | 30 | 30 | 22 |
| 20 | Maharashtra | 187 | 145 | 150 | 137 | 142 |
| 21 | Manipur | # | # | # | # | # |
| 22 | Meghalaya | 1 | # | 2 | 3 | 4 |
| 23 | Mizoram | # | # | # | # | # |
| 24 | Nagaland | # | # | # | # | # |
| 25 | Odisha | 46 | 55 | 46 | 52 | 42 |
| 26 | Puducherry | 6 | 5 | 2 | 3 | 5 |
| 27 | Punjab | 16 | 21 | 23 | 20 | 16 |
| 28 | Rajasthan | 39 | 33 | 15 | 31 | 32 |
| 29 | Sikkim | * | * | * | * | * |
| 30 | Tamil Nadu | 105 | 87 | 104 | 71 | 84 |
| 31 | Telangana | 71 | 57 | 63 | 70 | 43 |
| 32 | Tripura | 2 | 4 | 1 | # | 2 |
| 33 | Uttar Pradesh | 45 | 39 | 46 | 58 | 48 |
| 34 | Uttarakhand | 7 | 21 | 10 | 9 | 15 |
| 35 | West Bengal | 63 | 38 | 54 | # | 39 |
| Total | | 1266 | 1107 | 1189 | 1084 | 1154 |

Data Source: Data collected by DGFASLI through correspondence with Chief Inspector of Factories (CIF) of states/UTs.

Note: (i) * : There are no registered factories in this state/UT.

(ii) #: Data not available/not reported by the CIF/NIL Data

ANNEXURE REFERED TO IN REPLY TO PART (a) TO (d) OF LOK SABHA ADMITTED UNSTARRED QUESTION NO: 922 FOR ANSWER ON 08.02.2020 REGARDING INDUSTRIAL ACCIDENTS.

State/UT-wise details of Non-Fatal Injuries in registered factories(2014 – 2018)

| SI. | State/UT | 2014 | 2015 | 2016 | 2017 | 2018 |
|-----|--|-------|-------|------|------|------|
| 1 | Andaman and Nicobar Islands | 48 | 46 | 70 | 69 | 39 |
| 2 | Andhra Pradesh | 147 | 78 | 247 | 103 | 182 |
| 3 | Arunachal Pradesh | * | * | * | * | # |
| 4 | Assam | 58 | 40 | 41 | 54 | 35 |
| 5 | Bihar | 7 | 188 | 184 | 80 | 67 |
| 6 | Chandigarh | # | # | # | 4 | 2 |
| 7 | Chhattisgarh | 75 | 50 | 56 | 84 | 67 |
| 8 | Daman and Diu & Dadra and Nagar Haveli | 47 | 58 | 39 | 30 | 50 |
| 9 | Delhi | 9 | 20 | 26 | 37 | 26 |
| 10 | Goa | 81 | 71 | 56 | 52 | 36 |
| 11 | Gujarat | 1334 | 1516 | 1169 | 1189 | 1036 |
| 12 | Haryana | 58 | 39 | 40 | 38 | 27 |
| 13 | Himachal Pradesh | 23 | 23 | 31 | 27 | 13 |
| 14 | Jammu and Kashmir | 18 | 14 | 2 | 1 | 1 |
| 15 | Jharkhand | 96 | 115 | 69 | 59 | 52 |
| 16 | Karnataka | 665 | 612 | 464 | 358 | 363 |
| 17 | Kerala | 234 | 326 | 158 | 236 | 145 |
| 18 | Lakshadweep | * | * | * | * | * |
| 19 | Madhya Pradesh | 383 | 348 | 358 | 268 | 265 |
| 20 | Maharashtra | 1687 | 1471 | 1352 | 1167 | 1292 |
| 21 | Manipur | # | # | # | # | # |
| 22 | Meghalaya | 1 | 1 | 1 | 3 | 5 |
| 23 | Mizoram | # | # | # | # | # |
| 24 | Nagaland | # | # | # | # | # |
| 25 | Odisha | 165 | 167 | 169 | 136 | 46 |
| 26 | Puducherry | 12 | 16 | 20 | 35 | 53 |
| 27 | Punjab | 98 | 100 | 115 | 117 | 85 |
| 28 | Rajasthan | 624 | 571 | 133 | 343 | 259 |
| 29 | Sikkim | * | * | * | * | * |
| 30 | Tamil Nadu | 293 | 327 | 344 | 192 | 205 |
| 31 | Telangana | 60 | 39 | 56 | 117 | 45 |
| 32 | Tripura | 8 | 3 | 3 | # | 6 |
| 33 | Uttar Pradesh | 47 | 57 | 63 | 52 | 62 |
| 34 | Uttarakhand | 42 | 21 | 44 | 15 | 41 |
| 35 | West Bengal | 19180 | 13940 | 57 | # | 23 |
| | Total | | 20257 | 5367 | 4866 | 4528 |

Data Source: Data collected by DGFASLI through correspondence with Chief Inspector of Factories (CIF) of states/UTs.

Note: (i) * : There are no registered factories in this state/UT. (ii) # : Data not available/not reported by the CIF/NIL Data.
